



অসম ৰাজপত্ৰ

सत्यमेव जयते

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

## NOTIFICATION

The 19th October, 2010

**No. LGL. 107/2008/33.**- The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XXXI OF 2010

(Received the assent of the President on 26th September, 2010)

**THE WILDLIFE (PROTECTION) (ASSAM AMENDMENT) ACT, 2009**

AN

ACT

further to amend the Wildlife (Protection) Act, 1972, in its application to the State of Assam.

Whereas it is expedient further to amend the Wildlife (Protection) Act, 1972, hereinafter referred to as the Principal Act, in its application to the State of Assam;

Central Act  
No. 53 of  
1972

It is hereby enacted in the Sixtieth Year of the Republic of India as follows:-

Short title, extent and Commencement.	<p>1(1) This Act may be called the Wildlife (Protection) (Assam Amendment) Act, 2009.</p> <p>(2) It extends to the whole of Assam.</p> <p>(3) It shall come into force at once.</p>
Amendment of section 51.	<p>2. In the principal Act, in section 51, in sub-section(1),</p> <p>(i) In the first proviso,-</p> <p>(a) in between the words "hunting in" and " a sanctuary" the words " or outside the boundary of" shall be inserted;</p> <p>(b) for the words "three years", "seven years" and "ten thousand", the words "seven years", "ten years" and "fifty thousand" respectively shall be substituted.</p> <p>(ii) in the second proviso, for the words "three years", "seven years" and "twenty five thousand", the words "ten years", "life imprisonment" and "seventy five thousand" respectively, shall be substituted.</p>
Insertion of section 51B	<p>3. In the principal Act, after section 51 A, the following new section 51 B shall be inserted, namely :-</p>
Offences to be cognizable, non bailable and triable by the Court of Sessions	<p>51 B (1) Every offence punishable under this Act shall be cognizable and non-bailable within the meaning of the Code of Criminal Procedure, 1973</p> <p>(2) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, no person accused of an offence punishable under this Act, shall be released on bail unless-</p>

Central  
No. 53 of  
1972

(a) the Public Prosecutor has been given an opportunity to oppose the application for such release; and

(b) where the Public Prosecutor opposes the application, the court is satisfied that there are reasonable grounds for believing that the accused is not likely to commit any offence while on bail.

(3) The offences under this Act shall be triable by the Court of Sessions of the respective jurisdiction.”

**MOHD. A. HAQUE,**

Secretary to the Govt. of Assam,  
Legislative Department, Dispur.